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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.752 of 2016

Cuttack this the 6th day of December, 2016

CORAM

HON'BLE SHRI A.K.PATNAIK, MEMBER(D)

Raj Kishore Pati, aged about 75 years, S/o. late Gokulananda Pati, Retd. SPM, Chhattri Bazar S.O., At-Jobra Mahisahi, PO- College Square, Dist-Cuttack

...Applicant

By the Advocate(s)-Mr.P.R.J.Dash

-VERSUS-

Union of India represented through:

1. The Secretary-cum-Director General of Posts, Dak Bhawan, Sansad Marg, New Delhi-110 116
2. Chief Post Master General, Odisha Circle, Bhubaneswar, Dist-Khurda-751 001
3. Director of Postal Services (HQRs), O/o. Chief Post Master General, Odisha Circle, Bhubaneswar, Dist-Khurda-751 001
4. Sr.Superintendnet of Post Offices, Cuttack City Division, Cuttack-753 001
6. Director of Accounts (Postal),At-Mahanadi Vihar, PO-Naya Basar, Cuttack-753 004

...Respondents

By the Advocate(s)- Mr.B.P.Nayak

ORDER(Oral)

A.K.PATNAIK, MEMBER(D)

Heard Mr.P.R.J.Dash, learned counsel for the applicant and Mr.B.P.Nayak, learned AGSSC for the Respondents on whom a copy of this O.A. has been served on the question of admission and perused the records.

AKP

2. Applicant is retired postal employee. His grievance is directed against the inaction of the respondents in granting the benefits under BCR Scheme on completion of 26 years satisfactory service as P.A. cadre on 07.01.2000.

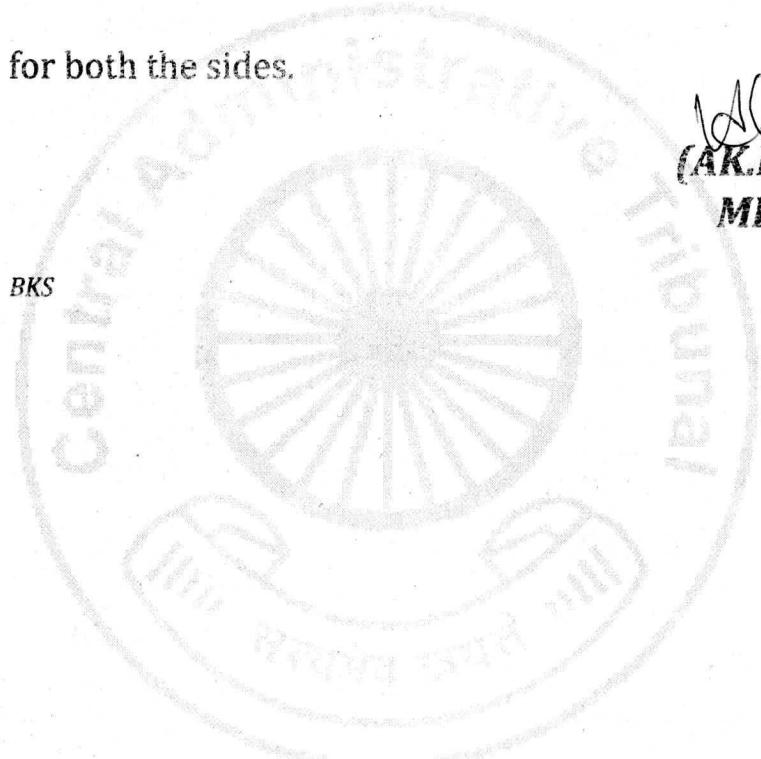
3. It appears that ventilating his grievance applicant has submitted a representation dated 13.10.2015 (A/3) following by another representation dated 3.4.2016(A/4) to the Chief Post Master General, Odisha Circle (Res.No.2) and since no response has been received, he has moved this Tribunal in the instant O.A. for redressal of his grievance. Applicant has filed M.A.No.584/2016 seeking condonation of delay. In view of this, I am not inclined to admit this O.A. thereby requiring the respondents to file their counter. Accordingly, without expressing any opinion on the merit of the matter, I would direct Respondent No. 2 to consider and dispose of the aforesaid representations, if pending at his level, in the light of the extant rules and instructions and pass an appropriate orders within a period of three months from the date of receipt of this order under intimation to the applicant. It is, however, made clear that if the applicant in the process is found to be entitled to the claim as laid in the O.A., the same shall be released in his favour within a further period of two months from the date of communication of the decision on the representation preferred by the applicant.



4. With the aforesaid observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

5. On the prayer made by the learned counsel, copy of this order along with paper book of O.A. be sent to Res.Nos. 2, 3 and by Speed Post at the cost of the applicant, for which Mr.P.R.J.Dash undertakes to file the postal requisites by 7.12.2016

6. Free copy of this order be made over to learned counsel for both the sides.


BKS

(AK.PATNAIK)
MEMBER(J)